## STATEMENT BY MINISTER

Status of implementation of Recommendations contained in the 70th Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह): महोदय, मैं मत्स्यपालन विभाग से संबंधित मत्स्यपालन क्षेत्र में रोजगार सृजन और राजस्व अर्जन की संभावना के संबंध में विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति के 70वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

## REGARDING LISTED BUSINESS AND OTHER ISSUES

MR. CHAIRMAN: Now, Matters...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have a point of order.

MR. CHAIRMAN: Yes, Mr. Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, in the Business Advisory Committee meeting,...

MR. CHAIRMAN: Are you raising a point of order?

SHRI TIRUCHI SIVA: Yes, Sir. Do you want the rule?

MR. CHAIRMAN: But, so far, the House is in order. Everything has gone smoothly. I wonder what could be the point of order!

SHRI TIRUCHI SIVA: Sir, you want the rule. Let me say my point.

MR. CHAIRMAN: Yes.

SHRI TIRUCHI SIVA: Sir, in the Business Advisory Committee, we all discussed which are the five Ministries that will be taken up.

MR. CHAIRMAN: One minute, I got your point. Hon. Members,....

SHRI TIRUCHI SIVA: Sir, let me have my say. Give me two minutes.

MR. CHAIRMAN: I got your point. When I am reacting...

SHRI TIRUCHI SIVA: Sir, give me two minutes, and, then, whatever you say, we will accept it.

MR. CHAIRMAN: Mr. Tiruchi, you are a senior Member. I have understood. Take your seat, please. Hon. Members, I have received a representation signed by most of the floor leaders taking exception to the authority of the Chairman, calling it unprecedented and unilateral. The same is receiving my earnest attention and, before the end of the day, I would be sharing my thought process with the House. I take very earnestly the sentiments so expressed by the hon. Members. I will come back to the House. ...(Interruptions)... No, Mr. Tiruchi. I will come back to the House. I have gone through it. I have interacted with leaders. ...(Interruptions)... No, Mr. Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, I am not...

MR. CHAIRMAN: Then, we will not discuss the BAC, except the conclusion of it.

SHRI TIRUCHI SIVA: No BAC, Sir. Will you please give me two minutes, Sir?

MR. CHAIRMAN: Mr. Tiruchi, you want to take the floor. May I inquire earnestly from you, under which rule?

SHRI TIRUCHI SIVA: Sir, it is Rule 258.

MR. CHAIRMAN: I will be happy to give if there is a premise for it. Yes; so, you are raising a point of order!

SHRI TIRUCHI SIVA: Yes, Sir.

MR. CHAIRMAN: Now, let me tell you, Mr. Tiruchi. With my modest understanding, a point of order relates to the proceedings of the House.

SHRI TIRUCHI SIVA: Of course, Sir.

MR. CHAIRMAN: According to my impression and impression of everyone, so far, the House has acted perfectly in order, giving no occasion to anyone to raise a point of order! A point of order is raised with respect to order in the House. Mr. Tiruchi, you are a senior Member. I look to you for guidance. You think, reflect and do me a favour. Meet me in my Chamber after 20 minutes. We will discuss about it. It can't be a point of order.

SHRI TIRUCHI SIVA: Sir, you made an observation in the House.

MR. CHAIRMAN: I did not make any observation today.

SHRI TIRUCHI SIVA: Sir, why don't you give us the floor for two minutes?

MR. CHAIRMAN: No; I am so sorry. ...(Interruptions)...Take your seat. ...(Interruptions)... My understanding is that point of order is raised with respect to the state of order in the House. Now, the order in the House, since beginning today, has been perfect. And, therefore, if there is an issue arising with respect to something that happened earlier, I would be too happy and keen to discuss it first in my Chamber. Let us discuss it in Chamber. It is a public time. ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, when you said something in the House ... (Interruptions)...

MR. CHAIRMAN: No, no. ... (Interruptions)...

SHRI TIRUCHI SIVA: Give me one minute. ... (Interruptions)...

MR. CHAIRMAN: Okay.

SHRI TIRUCHI SIVA: Sir, the other day, about the fourth item ... ... (Interruptions)...

MR. CHAIRMAN: The other day! .....(Interruptions)... Nothing will go on record. ...(Interruptions)... If something what I have said is not in consonance with the Constitution, I will discuss it in my Chamber and make amends. I am not the final authority. The Constitution ...(Interruptions)...

SHRI TIRUCHI SIVA: \* ...(Interruptions)...

MR. CHAIRMAN: No, no. ...(Interruptions)... Rules are rules. ...(Interruptions)... Let us not begin on this note. ...(Interruptions)... Let us not begin on this. ...(Interruptions)... Look, you are getting enough support. Enough support. ...(Interruptions)... Take your seat. ...(Interruptions)... No, no. ...(Interruptions)... Hon. Members ....(Interruptions)... Hon. Members, would you be gracious enough in taking your seat first? Please. ...(Interruptions)... I am urging everyone. ...(Interruptions)...

श्री प्रमोद तिवारी (राजस्थान): सर, कल की लिस्ट में, Ministry of Cooperation... ... (Interruptions)...

MR. CHAIRMAN: Pramodji, we are the House of Elders. Let us not show papers. Please. ...(Interruptions)... No, no. Let us not show papers, please. ...(Interruptions)...Let us keep aside the papers. ...(Interruptions)...

All right, hon. Members. Take your seat. ... (Interruptions)... I will give you time. ... (Interruptions)... Let everyone have a seat. ... (Interruptions)... Please have a seat. ... (Interruptions)...

SHRI TIRUCHI SIVA: Give me one minute. ... (Interruptions)...

MR. CHAIRMAN: I will, I will. First, let everyone sit. Yes, Mr. Tiruchi. Formulate your point so that every Member...

SHRI TIRUCHI SIVA: Sir, I will.

MR. CHAIRMAN: I know you will. ...(Interruptions)... Please, let the hon. Member, whom I have given permission, speak. Yes, Tiruchi.

SHRI TIRUCHI SIVA: Sir, the fourth Ministry, as selected by the Chairman, is the Ministry of Cooperation, and I have to initiate the discussion as per the decision.

MR. CHAIRMAN: Yes.

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<sup>\*</sup> Not recorded

SHRI TIRUCHI SIVA: And now my right is forfeited because day-before-yesterday, the Cooperation Ministry was listed. Yesterday also, it was listed, whereas, the Non-Renewable Energy was discussed for eight hours and, today, it has not been listed. The Finance Bill has come, rather the Appropriation Bill; you can call it a Money Bill. We submit to you. You have to protect us. I spoke to the hon. Parliamentary Affairs Minister. We will sit for two more hours, today and tomorrow. Give four hours for Ministry of Cooperation. Then we can take up all other things, Appropriation Bill or Finance Bill, as per the decision. But that is not listed. Why is it not listed, Sir? The Chairman has to protect us.

MR. CHAIRMAN: You have had your point. Let me have my say.

SHRI TIRUCHI SIVA: Should I sit down, Sir?

MR. CHAIRMAN: Yes. Thank you. ...(Interruptions)... No, he has made his point, Mr. Jairam, with clarity. The hon. Member has, with clarity, made his point. ...(Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): Sir, I want to add one thing.

MR. CHAIRMAN: No, no. Nothing to be added. I have taken note of it. I shall not abort a discussion. Okay! And the Chair is quite competent to bring it up. Rest we will discuss in my chamber. ... (Interruptions)...

SHRI TIRUCHI SIVA: Will we be allowed, Sir? Please. We will lay our speech on the Table. ... (Interruptions)...

MR. CHAIRMAN: I am prepared to sit not only up to midnight, but till the early hours.

AN HON. MEMBER: So are we. ... (Interruptions)...

MR. CHAIRMAN: Are you sure? ...(Interruptions)...

SOME HON. MEMBERS: Yes, Sir.